

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No.17247/2024

(Arising out of impugned final judgment and order dated 05-04-2024 in AUS37AACA No. 389/2023 passed by the High Court Of Judicature At Allahabad)

M/S. YAUK ENGINEERS

Petitioner(s)

VERSUS

UNION OF INDIA THROUGH GARRISON ENGINEER (AF)

Respondent(s)

(IA No.170480/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.170475/2024-PERMISSION TO FILE LENGTHY LIST OF DATES and IA No.170479/2024-APPLICATION FOR EXEMPTION FROM FILING TYPED DOCUMENTS)

Date : 09-08-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) Mr. Sudhir Dixit, Adv.
Ms. Ritika Sethi, AOR
Mr. Vishal Prasad, Adv.
Mr. Utkarsh Dixit, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

I.A. for exemption from filing certified copy of the impugned judgment and I.A. for exemption from filing typed copies of the annexures are allowed.

However, I.A. for filing lengthy synopsis, list of dates and events is rejected.

Leave granted.

(KAVITA PAHUJA)
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)